

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

C.P. No. (IB)-308(PB)/2017

**IN THE MATTER OF:**

M/s Sri Banket Gardodia, Sole Proprietor of  
Venketesh Udyog  
v.  
Energo Engineering Projects

.....Petitioner

.....Respondent

**SECTION : UNDER SECTION 9 of IBC, 2016**

Order delivered on 29.08.2017

**Coram:**

CHIEF JUSTICE M.M. KUMAR  
Hon'ble President

Deepa Krishan  
Hon'ble Member (T)

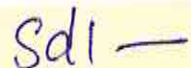
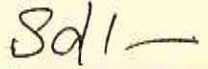
For the Petitioner(s) : Mr. Sameer Rai & Mr. Gaurav Singh, Advocates

For the Respondent(s) :

**ORDER**

On behalf of the arguing counsel a request for a short adjournment has been made on the ground that he has to be admitted in the hospital on account of ill-health.

List for further consideration on 11.09.2017.

  
(CHIEF JUSTICE M.M. KUMAR)  
PRESIDENT  
  
(DEEPA KRISHAN)  
(MEMBER TECHNICAL)

29.08.2017  
Vineet